



2026:AHC:8294

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 43284 of 2025

Gajraj Lodhi And Another

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s) : Anupam Dwivedi, Ashutosh Kumar Shukla

Counsel for Opposite Party(s) : G.A.

Court No. - 68

HON'BLE ASHUTOSH SRIVASTAVA, J.

Heard learned counsel for the applicants, Shri Rajesh Kumar Singh, learned AGA for the State-respondents and perused the record.

This bail application under Section 483 of Bharatiya Nagarik Suraksha Sanhita, 2023 has been moved on behalf of accused-applicants, Gajraj Lodhi and Sandeep Lodhi, seeking enlargement on bail in Case Crime No. 195 of 2025, under Sections 318 (4), 308 (2), 351 (2), 338, 336 (3), 340 (2), 204 of the Bharatiya Nyaya Sanhita, 2023 and Section 67A, 66D, 66E of Information Technology (Amendment) Act, Police Station Raksa, District Jhansi, during the pendency of the trial before the Court below.

Learned counsel for the applicants argued that the accused-applicants are innocent. They have been falsely implicated in this very case crime number and are languishing in jail since 24.8.2025. Learned counsel for the applicants submits that no witnesses have been examined by the prosecution whom applicants have duped by making WhatsApp call. The prosecution has also not collected any evidence regarding money transaction from the allegations roped against the applicants. Charge sheet in this case has already been filed on 15.10.2025. They have no criminal antecedent and there is no likelihood of their fleeing from course of justice or tampering with evidence in case of release on bail. Hence, bail has been prayed for.

Learned AGA has vehemently opposed the prayer for bail.

Considering all above facts and circumstances, the nature of accusations,

severity of the punishment in the case of conviction and nature of supporting evidence, reasonable apprehension of tampering with the witness and prima facie case, but without commenting on merit of case, a case for bail is made out.

Accordingly, the bail application is ***allowed***.

Let the accused-applicants, **Gajraj Lodhi and Sandeep Lodhi**, involved in above mentioned case crime number be released on bail, on their executing a personal bond and two reliable sureties each, in the like amount to the satisfaction of the court concerned, subject to the following conditions:

1. The applicants will not tamper with the evidence.
2. The applicants will not indulge in any criminal activity.
3. The applicants will not pressurize/intimidate the prosecution witnesses and co-operate in the trial.
4. The applicants will appear regularly on each and every date fixed by the trial court, unless his personal appearance are exempted through counsel by the court concerned.

In the event of breach of any of the aforesaid conditions, the court below will be at liberty to proceed to cancel their bail.

(Ashutosh Srivastava,J.)

January 13, 2026

Ravi Prakash